

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.1940/2002  
MA No.1562/2002

(2)

New Delhi this the 27th day of August, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T.Rizvi, Member (A)

1. Sultan Singh S/O Sh.Bobadram
2. Balakram S/O Shri Sisuram

(Both the applicants are working as  
Peon in the Directorate General  
Employment and Training, Ministry  
of Labour, Shram Shakti Bhawan,  
New Delhi )

.. Applicants

(By Advocate Shri U.Srivastava )

VERSUS

Union of India through

1. The Secretary,  
Ministry of Labour, Govt.of  
India, New Delhi.
2. The Director General,  
D.G.E.& T., Ministry of  
Labour, New Delhi.
3. The Joint Secretary,  
D.G.E.& T. Ministry of  
Labour, New Delhi.

.. Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

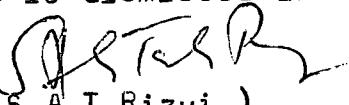
After hearing the learned counsel for some time,  
the  
it was noticed that provision of Section 20 of the  
Administrative Tribunals Act, 1985 has not been complied  
with by the applicants as admittedly they have not  
referred to the judgement of the Tribunal (Ernakulam Bench)

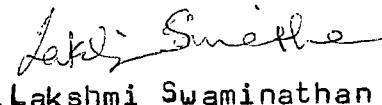
VS,

(B)

in V.E.Chandran and Ors Vs. Union of India and Ors (2002 (2)  
ATJ CAT 47) on which they now rely upon, he seeks permission  
to withdraw the OA.

2. Permission to withdraw the OA is granted. Accordingly,  
OA is dismissed as withdrawn.

  
( S.A.T. Rizvi )  
Member (A)

  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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